

MANIPUR**GAZETTE**

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 120**Imphal, Tuesday, June 2, 2026****(Jyaistha 12, 1948)**

**GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)**

OFFICE MEMORANDUMImphal, the 1st June, 2026

Subject: Requirement of fresh Cabinet approval for recruitment processes approved by earlier Cabinet/ Governor-in-Council decisions and for relaxation from DP's recruitment policy for Group-A, Group-B, Group-C and Group-D posts, and waiting list guidelines – thereof

No. RRDP-30/1/2021-DP-DP: In pursuance of the decision of the State Cabinet taken on 29-05-2026, and in continuation of the existing instructions issued by DP regarding recruitment policy and operation of waiting lists, the Government has decided to regulate recruitment processes approved by earlier Cabinet/Governor-in-Council, and to prescribe the procedure for seeking relaxation, deviation or exemption from the existing recruitment policy and waiting list guidelines. Accordingly, the following instructions are issued for strict compliance by all Administrative Departments, Heads of Departments and recruiting authorities:

A. EXISTING RECRUITMENT POLICY:

1. It has come to the notice of the Government that, in some cases, recruitment to various posts had been approved earlier by the State Cabinet/Governor-in-Council, but the recruitment process has taken a considerable period of time.
2. The following policy decisions regarding direct recruitments/ mode of recruitments are reiterated as laid down in this department's O.M. No.RRDP-30/1/2021-DP-DP dated 16.07.2021 and 16.8.2021:
 - (i) All direct recruitments for Group C and Group D categories of posts shall be notified through Employment Exchanges only.
 - (ii) The Manipur Public Service Commission will be authorised to recruit Group A and Group B category of posts on contractual terms.

- (iii) Recruitments will be permitted only for those posts for which Recruitment Rules have been framed, and against duly created posts.
 - (iv) Pay/remuneration of the contractual employees to be so recruited pursuant to this decision shall be fixed at 50% of the minimum pay in a level/ category of post as per Revised Pay structure under ROP,2019.
 - (v) This decision will not be applicable for recruitment under Centrally Sponsored Schemes and recruitment in Organised Services under the State Government.
 - (vi) Departments will be allowed to fill up 50% of the total number of direct recruitment vacancy available as on 01.04.2017 and subsequent direct recruitment vacancies arising upto 31.03.2021, subject to the following conditions:
 - (a) For those departments where state cabinet has already accorded approval to recruit a total of more than 50% of the total number of vacant posts available on 01.04.2017 and subsequent vacancies arising upto 31.03.2021, no further recruitment shall be made.
 - (b) For department for which number of posts already approved for recruitment by the Cabinet as on 06.07.2021 is lesser than 50% of the total number of vacancy available as on 01.04.2017 and subsequent vacancies arising upto 31.03.2021, the departments may be permitted to recruit additional number of manpower but limited to a ceiling of 50% of total number of vacant posts as on 01.04.2017 and subsequent vacancies arising upto 31.03.2021, subject to assessment of justification and need for such manpower.
 - (c) Departments will identify the categories and number of each category of posts to be filled up through direct recruitment. Depending on the need, relevance and work profile of the position. However, the recruitments to be made shall be across all categories of vacant posts and, as far as possible, proportionate to the vacancy available for each post/grade (i.e, departments will refrain from filling up only Group C and Group-D posts, while leaving Group A and Group-B posts vacant)
3. Further, as per this department's O.M. No. COMM-1/7/2022-DP-DP-Par(1) dated 20.09.2022, all recruitments for Group C & D, and equivalent posts of the State Government and PSUs, Commissions, Societies, Companies, etc. under the State Government shall be taken up through the Manipur Staff Selection Commission.

B. EXISTING WAITING LIST GUIDELINES:

4. It is further reiterated that the waiting list in direct recruitment shall be operated strictly in accordance with DP's O.M. No. MISCDP-1/29/2025-DP-DP dated 25.08.2025. No DPC/ Selection Committee shall recommend candidates in the waiting list in excess of 10% of the vacancies for which the selection is held, and appointment from the waiting list shall be made only in cases where a selected candidate does not join, or where the selected candidate, after appointment, resigns, expires, is discharged or removed from service within the period of

validity of the waiting list. The waiting list shall not be operated against future vacancies which were not part of the selection process, and any waiting list whose result was declared more than 1 (one) year earlier shall be deemed to have lapsed/cancelled.

C. INSTRUCTIONS FOR STRICT COMPLIANCE BY ALL ADMINISTRATIVE DEPARTMENTS, HEADS OF DEPARTMENTS AND RECRUITING AUTHORITIES:

5. Any recruitment process approved by an earlier Cabinet/ Governor-in-Council decision shall be placed before the State Cabinet afresh for information or for any appropriate action as deemed fit by the Cabinet.
6. Any proposal , including those approved by an earlier Cabinet/ Governor-in-Council , involving relaxation, deviation or exemption from the recruitment policy for Group-A, Group-B, Group-C and Group-D posts laid down in DP's O.M. No. RRDP-30/1/2021-DP-DP dated 16.07.2021 and 16.08.2021 and DP's O.M. No. COMM-1/7/2022-DP-DP-Part(1) dated 20.09.2022 shall require prior approval of the State Cabinet. Such proposal shall be accompanied by clear justification indicating the reasons for seeking relaxation/deviation/exemption, number and category of posts involved, financial implications, status of Recruitment Rules, vacancy position, reservation roster position, and whether the proposal is a one-time measure or is intended to have continuing effect.
7. The waiting list in direct recruitment shall be operated strictly in accordance with DP's O.M. No. MISCDP-1/29/2025-DP-DP dated 25.08.2025.
8. Any proposal for relaxation of waiting list guidelines, including extension/revival of validity of a waiting list beyond 1 year, operation of a lapsed waiting list, or appointment from the waiting list beyond the permissible limit or contingencies, shall require prior approval of the State Cabinet with full justification.
9. Before placing any proposal for exemption or relaxation from the above instructions before the Cabinet, the views/ comments of DP and Finance Department shall be mandatorily obtained.

By orders & in the name of Governor ,

M. RABICHANDRA SINGH,
Under Secretary(DP),
Government of Manipur.